

GOVERNMENT OF INDIA
MINISTRY OF HOUSING AND URBAN POVERTY ALLEVIATION
LOK SABHA

UNSTARRED QUESTION Diary NO. 3134

TO BE ANSWERED ON MARCH 16, 2016

RENTAL HOUSING POLICY

No. 3134 SHRI VIJAY KUMAR HANSDAK:
SHRI DEVJI M. PATEL:

Will the Minister of HOUSING AND URBAN POVERTY ALLEVIATION be pleased to state:

- (a) whether the Government proposes to draft the National Urban Housing Rental Policy under 'Housing for All' Mission;
- (b) if so, the details thereof and if not, the reasons therefor;
- (c) whether the Government has prepared any action plan for implementation/regulation of the said policy and if so, the details thereof and if not, the reasons therefor; and
- (d) the details of the provisions made for augmenting availability of houses for rent?

ANSWER

THE MINISTER OF STATE IN THE MINISTRY OF HOUSING & URBAN
POVERTY ALLEVIATION
(SHRI BABUL SUPRIYO)

(a)&(b): "Land" and "Colonization" are State subjects and, therefore, it is the primary responsibility of State Governments and Urban Local Bodies to provide housing, including rental housing. In order to supplement the efforts of State Governments, however, this Ministry has formulated a draft National Urban Rental Housing Policy

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(NURHP), with a vision to create a vibrant, sustainable and inclusive rental housing market in India. The draft policy aims to encourage rental housing in various segments. Some of the broad objectives of the draft NURHP are:

- To create adequate rental housing stock by promoting Social Rental Housing
- To promote Market Driven Rental Housing.
- To remove legal and administrative barriers to facilitate access to land, finance and technology.
- To enable formalization/regularization of rental housing on pan India basis through a Model Tenancy Act.
- To facilitate fund flow from government and private sector through innovative financial instruments to incentivize rental housing.
- To enable institutionalization of informal rental housing.

(c)& (d): This Ministry has shared the draft NURHP with the State Governments and held wide consultations with all the stake holders. A National Consultation in this regard was organized at New Delhi on 4th December, 2015. Feedback on the draft NURHP has been received from various quarters.

This Ministry has also drafted a 'Model Tenancy Act'. As part of the mandatory reform conditions under the recently launched 'Pradhan Mantri Awas Yojana' (Urban), States/ Union Territories are required to either legislate or amend existing rental laws on the lines of the Model Tenancy Act drafted by this Ministry.